

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No.3777/2015

New Delhi this the 12th day of October, 2015

**Hon'ble Mr. Justice B. P. Katakey, Member (J)
Hon'ble Shri V. N. Gaur, Member (A)**

Gladwin Singh,
Age 39 years,
S/o. Late Sh. S. P. Singh
R/o. B-125, Ayurvigyan Nagar,
Delhi-110 049.

.....Applicant

(By Advocate : Mr. Sachin Chauhan)

Versus

1. Union of India,
Through its Secretary,
Ministry of Health & Family Welfare,
Nirman Bhawan, New Delhi.
2. AIIMS through
The President &
Hon'ble Minister,
Ministry of Health & Family Welfare,
Nirman Bhawan,
New Delhi.
3. The Director,
AIIMS, Ansari Nagar,
New Delhi-29.
4. The Chief Administrative Officer,
AIIMS,
Ansari Nagar,
New Delhi-29.
5. Niti Aayog through
Its Chairperson,
Niti Aayog,
Yogana Bhawan, Sansad Marg,
New Delhi-110 001.

6. The Dy. Director (Estt.),
Govt. of India,
Niti Aayog,
(National Institution for Transforming India),
Unique Identification Authority of India,
Jeevan Bharati Building, Tower-I,
2nd Floor, Connaught Circus, New Delhi. ...Respondents

(By Advocate : Mr. Yogesh Mahur, proxy for Mr. Gyanendra Singh for R-1 and Mr. R. K. Gupta & Mr. M. K. Singh for R-2, 3 & 4)

O R D E R (O R A L)

Hon'ble Mr. Justice B. P. Katekey, Member (J)

Heard Mr. Sachin Chauhan, learned counsel for the applicant, Mr. Yogesh Mahur, proxy counsel for Mr. Gyanendra Singh, counsel for respondent no.1 and Mr. R. K. Gupta & Mr. M. K. Singh for R-2, 3 & 4 respectively.

2. The grievance of the applicant in the present application is that though he preferred the departmental appeal on 10.08.2013, challenging the order dated 28.06.2013 passed by the disciplinary authority imposing the penalty of reduction to a lower stage in the time-scale of pay for a period not exceeding three years without cumulative effect and without adversely affecting his pension, the said appeal has not been decided till date.

3. Learned counsel for the applicant, therefore, submits that the O.A may be disposed of directing the respondents to decide the said appeal in accordance with law and by a speaking order.

4. Learned counsels appearing for respondents no. 1 to 4 submits that if the said appeal preferred by the applicant has not already been decided, the same will be given due consideration by the appellate authority and it would be decided in accordance with law.

5. Having regard to the aforesaid submissions advanced and since it is the claim of the applicant that the departmental appeal preferred by him has not been decided so far, the applicant's O.A is disposed of directing the respondents-appellate authority, particularly respondents no. 2 and 3, to decide the said appeal by a speaking order within a period of two months from today and in accordance with law, provided the said appeal has not been decided already. Needless to say that if the appeal has already been decided, the order passed shall be communicated to the applicant.

6. The O.A is accordingly disposed of. No costs.

(V. N. Gaur)
Member (A)

(B.P. Katakey)
Member (J)

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